

three months' time to rectify the defects which has been noted and with a further direction that after rectification of the defects and necessary enquires the question regarding the non-compliance with the E.C conditions will be decided. True copy of the decision taken by SEIAA as per item No. 9 in the 153rd meeting of SEIAA is produced herewith and may be marked as **Annexure R1.**

5. It is humbly submitted that, the MoEF Bangalore (I.A.Complaine monitoring wing) inspected the site on 29.04.2025 and filed a compliance report on 18.06.2025 a copy of the report was sent to me and to the Member Secretary SEIAA Kerala. True copy of the report filed by MoEF Bangalore dated 18.06.2025 is produced herewith and may be marked as **Annexure R2.**

6. It is humbly submitted as per the report the petitioner has complied with all the E.C conditions.

In such circumstances it is humbly submitted that this Hon'ble tribunal may kindly be pleased to accept the contentions raised above and dismiss the O.A. with costs.

All the facts stated above are true and correct.

Dated this the 7th day of June 2025.



Deponent

Solemnly affirmed and signed before me by the deponent on this the 7th day of June 2025 at my office at Ernakulam.



**Abhilash J.
Advocate**

Annexure R1

**MINUTES OF THE 153rd MEETING OF THE STATE
LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA)
KERALA, HELD ON 21st & 22nd FEBRUARY, 2025**

Present:

- 1. Dr H. Nagesh Prabhu IFS (Retd), Chairman, SEIAA Kerala**
- 2. Sri. K. Krishna Panicker, Expert Member, SEIAA Kerala**
- 3. Sri. Mir Mohammed Ali IAS, Member Secretary, SEIAA Kerala**

The 153rd meeting of SEIAA, Kerala, was held from 21st to 22nd February 2025. The meeting commenced at 10:30 A.M. and was chaired by Dr. H. Nagesh Prabhu, Chairman, SEIAA Kerala, Sri. Mir Mohammed Ali IAS, Member Secretary, SEIAA, and Sri K. Krishna Panicker, Expert Member, SEIAA, attended the meeting. The Authority reviewed the agenda for the 153rd meeting and took the following decisions:

PHYSICAL FILES

Item No. 153.01 **Minutes of the 152nd Meeting of SEIAA held on 30th to 31st January & 1st February, 2025**

Noted

Item No. 153.02 **Action Taken Report on 151th SEIAA Kerala held on 30th & 31st December 2024 Placed for Information**

Noted

Item No. 153.03 **Status of Proposals pending for 365 days placed for information and necessary action**

The follow up action taken is appreciated and the position will be again reviewed physically in next monthly meeting of SEIAA. The statement shall be revised by SEIAA, Secretariat and put up for review.

Item No. 153.04 **Environmental Clearance issued to the Granite Building Stone Quarry Project of Sri. Maneesh P. Mohanan for an area of 0.8586 Ha at Sy. Nos. 476/1/15, 476/1/15, 477/2, 477/2/2, 477/2/4 in Thirumarady Village, Muvattupuzha Taluk, Ernakulam – Interim Order dated 08.01.2025 in WP(C) No. 45706/2024 filed by Sri. Yacob – FIR Received – Reg**

(O. P. No. SIA/KL/MIN/139351/2020, O.F. No. 1714/EC3/2020/SEIAA)

(N. P. No: SIA/KL/MIN/422091/2023, N. F. No.: 2257/EC3/2023/SEIAA)

The Authority deliberated the matter and the field inspection report. It was noted that the matter is sub judice and as per the direction of the Hon'ble High Court, the field inspection report was provided to the Standing Counsel on 15.02.2025 for submission before the Hon'ble High Court.

As per the field inspection report, it was observed that the Project Proponent has not complied with the majority of the specific and general EC conditions. Additionally, the overburden has been stacked in a haphazard manner. Furthermore, the Project Proponent has failed to submit the Half-Yearly Compliance Report.

In the above circumstances, the Authority decided the following:

1. The Environmental Clearance (EC) dated 21.02.2024 is temporarily suspended for six months, considering the gravity of violations of EC conditions. The EC shall be restored only after complying all the conditions of the EC to the satisfaction of SEAC and approval by Authority.
2. The Project Proponent is directed to address all the observations in the field inspection report regarding non-compliance with EC conditions within this period and submit a compliance report with supporting evidences.
3. The District Geologist shall assess any instances of illegal mining and take appropriate action.

Item No.153.05 **Complaint against quarrying operations owned by Sri. Ashly John Tharakan, Madaparambil House, South Mazhuvannur P.O., Mazhuvannur Village, Ernakulam – Complaint submitted by Sri. K.M. Mathew – Hearing**
(File No. 290/EC3/2021/SEIAA)

The Kerala State Human Rights Commission vide order dated 16.10.2024 (received on 03.01.2025) ordered that SEIAA shall give enough hearing opportunities to the complainant and the project proponent and take appropriate action or decision w.r.t the compensation of the damages caused by the quarry of Sri. Ashly John Tharakan to Sri. K.M Mathew within two months of the receipt of the order. In the 152nd SEIAA meeting held on 30th, 31st January and 1st February it was decided to hear both the parties in the next meeting with prior intimation

As intimated by the Authority, the Complainant, Sri. K. M. Mathew, and the Project Proponents, Sri. Ashly John Tharakan and Sri. John Mathai, along with their consultant, attended the hearing.

The complainant stated that wastewater from the quarry and crusher is discharged into the Periyar Valley Canal and that quarrying activities have damaged his house, well, and pond. He also mentioned that the quarry has not been operational since 18.01.2021. The Petitioner submitted a hearing note and demanded compensation for the damages. The Project Proponent also stated that the quarry is not functional and that all observations from the field inspection report have been complied with. Additionally, the revision of the damage assessment report is in progress. The Project Proponent denied the allegation that damages caused to properties of the petitioner are due to his mining activities and Project Proponent didn't commit anything on the demand for compensation by the petitioner for the alleged damages caused to his properties due to the mining activities as ordered by the Human Rights Commission.

In these circumstances, the Authority decided the following

1. The Project Proponent shall submit the hearing note within seven days, along with all necessary documents to substantiate his claims. The Project Proponent's decision on the compensation to the petitioner as ordered by the State Human Rights Commission must be clearly detailed in the hearing note.

2. The Project Proponent must submit the revised damage assessment report as per SEAC's direction within one month.
3. Since the Authority has no jurisdiction to address personal compensation Authority decide to inform the same to Human Rights Commission with a brief of the hearing.

Item No. 153.06 **Rejection order issued to the Granite Building Stone Quarry project of Sri. Kuttiamu Haji P. M. for an area of 0.6425 Ha at Survey Nos: 28/1, 28/2-1, 28/2-2 in Pulikkal Village, Kondotty Taluk, Malappuram – Hearing**
(SIA/KL/MIN/400899/2022, 2333/EC6/2023/SEIAA)

In compliance with the orders of the Hon'ble High Court, and as intimated by the Authority, Sri. Abdul Kareem attended the hearing on behalf of the Petitioner, Sri. Kuttiamu Haji, with due authorization. The authorized representative informed that the mine closure plan for one of the quarries within 500 meters was approved by the District Geologist and that mine closure activities are currently in progress. He assured that the mine closure certificate would be produced at the earliest to facilitate a reconsideration of the Authority's decision regarding the submission of the Terms of Reference (ToR) application for the EIA study.

After detailed deliberation, the Authority directed the Project Proponent to submit the hearing note along with the mine closure certificate from the District Geologist, as assured during the hearing.

Item No. 153.07 **Complaint received against the quarry project of Silver Star Granites in Kanikode Village, Thodupuzha Taluk, Idukki.**
(File No. 147/EC2/2025/SEIAA)

The Authority deliberated on the matter and noted the complaint from the Kallanickal Residents Association, forwarded by the Kerala State Commission for Protection of Child Rights, dated 04.02.2025. The Authority observed that neither the SEIAA has issued an

Environmental Clearance (EC), nor any application for the project currently under consideration.

Authority decided to depute the SEIAA Technical Team for a field inspection and report and after the field inspection an appropriate reply shall be given to the Kerala State Commission for Protection of Child Rights.

Item No. 153.08 Clarification sought from Mining & Geology Department with regard to the issuance of quarrying lease to M/s Mallelil Industries Pvt. Ltd., Pathanamthitta

(File No. 364/EC2/2025/SEIAA)

The Director, Mining & Geology Department had sought clarification with regard to the issuance of quarrying lease to M/s Mallelil Industries Pvt. Ltd in Iravon Village, Konni Taluk, Pathanamthitta. EC was issued by the MoEF&CC dated 12.03.2015 to the quarry project of M/s Mallelil Industries Pvt. Ltd.

The Authority deliberated on the matter and noted the letter received from the Director of the Mining and Geology Department, dated 05.02.2025, and the request from the Project Proponent, dated 10.02.2025. The Authority observed that the Environmental Clearance (EC) for the granite building stone quarry project, covering an area of 3 ha, was issued by the MoEF&CC on 12.03.2015. As per the EC, the life of mine was four years. The Project Proponent has now submitted a revised mining plan for an area of 2.9050 ha, which was approved on 01.11.2024. According to the revised mining plan, production is proposed for the next five years.

The Authority further noted that the EC issued by the MoEF&CC had expired on 11.03.2019. The Project Proponent did not apply for extension of the EC's validity within the stipulated time, as per the S.O. dated 29.04.2015 and the subsequent O.M. dated 12.04.2016. Since there is no valid EC, the issuance of a lease based on an expired EC is ultra vires to existing norms. Further the project area, mineable reserve etc are different in the new mining plan approved on 1st November 2024. As per the existing guidelines of MoEF&CC, the Project Proponent has to obtain a fresh EC. Hence the Project Proponent is advised to apply for fresh environmental clearance in the PARIVESH Portal.

The Authority decided to inform the above position to the Director, Mining & Geology Department

Item No. 153.09 **Environmental Clearance issued to the Quarry project of Sri. Thankachan M. S. at Sy. No. 2442 (pt), in Koodaranhi village, Kozhikode - O. A. No. 93 of 2024 (SZ) (Earlier O. A No. 770/2023 (PB)) filed by Sri. Sajimon Joseph against the quarry activities of Sri. Thankachan Mathalikunnel before the Hon'ble NGT – Interim Order dated 28.01.2025 in WP(C) No. 39873/2024 filed by Sri. Thankachan M. S.**
(File No. 1068/EC4/2024/SEIAA)

The Authority deliberated on the matter and noted the hearing note submitted by the Project Proponent on 07.02.2025, the email from Sri. Sajimon Joseph dated 11.02.2025, and the interim order dated 20.02.2025 in WP(C) No. 39873 of 2024. The Authority observed that, as per the interim order, the Hon'ble High Court directed that the implementation of any order adverse to the Petitioner shall only proceed after obtaining permission from the Court. The Authority also reviewed the hearing note and noted that the SEAC, in its field inspection report, identified multiple instances of noncompliance with EC conditions.

Considering these findings, the Authority decided as follows:

1. The Project Proponent shall rectify all non-compliances of EC conditions as observed during the field inspection and submit a compliance report **within three months**. A copy of the field inspection report shall be provided to the Project Proponent.
2. On receipt of the compliance report, the SEAC shall inspect the site and verify the compliance status.
3. If the Project Proponent fails to comply the directions within the time limit, the Environmental Clearance will be cancelled without further notice.
4. The decision of the Authority shall be communicated to the Standing Counsel for submission before the Hon'ble High Court.
5. The legal officer to ascertain the position of O.A before the Hon'ble NGT.



भारत सरकार / GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
क्षेत्रीय कार्यालय, बेंगलुरु / REGIONAL OFFICE, BENGALURU

4th Floor, E & F- Wings, Kendriya Sadan, 17th Main Road,
II Block, Koramangala, Bengaluru- 560 034

File No. EP/12.1/2019-20/9/SEIAA/KER/249

18.06.2025

To

The Member Secretary
STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA) KERALA
Thampanoor, Thiruvananthapuram - 695 001

Sub:

1. Quarry Project at Koodaranji Village, Koodaranhi Grama Panchayat, Kozhikode Taluk & District, Kerala by Sri. Thankachan M.S. -Extension of period of Validity of EC granted
2. Environmental Clearance for Quarry Project of M/s. Mathalikunnel Quarry located at Koodaranhi Village, Kozhikode Taluk & District, Kerala

Ref:

1. The I.A. Compliance & Monitoring Division letter dated 12.03.2025
2. The SEIAA Kerala EC letter no. 212/SEIAA/KL/251/2014 dated, Thiruvananthapuram 04.11.2019
3. The SEIAA Kerala EC letter no. 212/SEIAA/KL/251/2014 dated 05.12.2014

Sir,

This has reference to subject matter. The IA Compliance Monitoring Division vide letter dated 12.03.2025 forwarded the complaint received from Shri. Shri. Sajimone Joseph against the Quarry Project at Koodaranji Village, Koodaranhi Grama Panchayat, Kozhikode Taluk & District, Kerala. Accordingly, this office conducted inspection of the project on 29.04.2025. The site inspection report is enclosed herewith.

This issues with the approval of competent authority.

Yours faithfully

A. Suresh Kumar
18/06/25
Suresh Kumar Adapa

Scientist 'E'

Copy to:

1. The Director, IA Compliance and Monitoring Division, MoEF&CC New Delhi
2. Sri. Thankachan M.S, Koodaranhi Grama Panchayat, Kozhikode Taluk & District, Kerala

A. Suresh Kumar
18/06/25
Suresh Kumar Adapa
Scientist 'E'

Annexure-A

The I.A. Compliance & Monitoring Division vide letter dated 11.03.2025 forwarded the complaint of Shri. Sajimone Joseph made against the Illegal Quarrying Activities at Koombara-Punnakadve, Koodaranji Village, Calicut District Kerala and requested this office to submit the inspection report. Upon perusal of the documents received with letter dated 11.03.2025, it is observed that the complainant raised following allegations:

1. Violation of EC conditions outlines in EC No. 212/SEIAA/KL/252/2014
2. Unauthorised extraction of 63,000 MT of material, as reported in the Mining and Geology Report, valued at Rs.1.1574 crore
3. Pollution of water, air and noise, as indicated by the Panchayat Health Department
4. Excessive quarrying near Vested Forest (VFC No. 133) and within 4 meters of the VFC in Survey No. 154. There are 6 quarries are operating within 500 meter radius and 1 crusher unit in the ecologically sensitive zone altogether comes more than 5 ha. forms a cluster system
5. Quarrying on agricultural land having Pattaya and serious cracks on the quarry walls reported by SEIAA, impacting local infrastructure, using explosives other than NONEL technologies for blasting reported by SEIAA
6. Violation of the High Court Order (WP(C) 5292/2023) restricting heavy vehicle movement on the 4-meter Koombara-Punnakadve road

Accordingly, site inspection of the project was carried out on 29.04.2025, during the site inspection it was observed that the project is in operation. Following representatives of the project and consultants were present during the site inspection:

1. Shri. Thankachan, Owner of the quarry
2. Shri. Senthil, Mines Manager
3. Shri. Abdul Khader, Consultant
4. Shri. Nikhil, Consultant

Brief background of the Project:

The SEIAA, Kerala vide letter no. 212/SEIAA/KL/252/2014 dated 05.12.2014 issued environmental clearance for the quarry project of M/s. Mathalikunnel Quarry located at Koodaranji Village, Kozhikode Taluk & District, Kerala. The area of the project is 4.6963 ha. The EC was valid for 5 years from the date of issue. The SEIAA, Kerala revalidated the environmental clearance vide letter dated 04.11.2019 and the EC is valid upto 04.12.2025 (including one year extension due to COVID period). The project area is divided in 2 parts, one with lease quarry over an area of 3.38 ha. and the other with permit quarry over an area of 0.8710 ha.

PP obtained following permissions/licenses apart from EC:

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1. The Kerala State Pollution Control Board (KSPCB) renewed the consent to operate for lease area of 3.38 ha. vide letter no. KSPCB/KZ/ICO/10081982/2025 dated 30.01.2025 with validity up to 04.06.2027.
2. The Petroleum Explosive Safety Organization (PESO) granted license for explosives storage vide letter no. E/SC/KL/22/1413(E65549) dated 17.04.2012 and the same was valid up to 31.03.2016. The license was further renewed upto 31.03.2026.
3. The Koodaranji Gram Panchayat renewed license for the project vide letter dated 24.03.2021 and the same is valid up to 31.03.2026.
4. The Department of Mining & Geology vide letter no. 165/2015-16/2846/M3/2015 dated, Thiruvananthapuram, 28.05.2015 granted quarrying lease (over an area of 3.38 ha.) to Sri. Thankachan. M.S. and the same is valid for 12 years from the date of execution of quarrying lease deed. The lease was executed on 05.06.2015 and the same is valid upto 04.06.2027. No information pertaining to quarry permit (over an area of 0.8710 ha.) was provided by the project proponent.
5. The Department of Mining & Geology, Kozhikode District approved the scheme of mining with progressive mine closure plan for the lease area of 3.38 ha. in June 2020. As per the approved mining plan, the life of the mine is 11 years.
The Department of Mining & Geology, Kozhikode District approved the scheme of mining with progressive mine closure plan for the quarry permit area of 0.8710 ha. in February 2018. As per the approved mining plan, the life of the mine is 5 years.

The report is prepared based on the observation made during the inspection of the project site as on 29.04.2025 and documents submitted by project proponent. The status of the project (as on 29.04.2025) is as follows:

Status of the allegations raised in the Complaint:

| S.No. | Issues raised in the Complaint | Observations of Regional Office |
|-------|--|--|
| 1. | Violation of EC conditions outlines in EC No. 212/SEIAA/KL/252/2014 | The compliance status of conditions stipulated in environmental clearance dated 05.12.2014 & validity extension letter dated 04.11.2019 is provided in Annexure-B . |
| 2. | Unauthorised extraction of 63,000 MT of material, as reported in the Mining and Geology Report, valued at Rs.1.1574 crore. | Based on the information provided, it is observed that the Kozhikode District Office of the Department of Mining and Geology issued a show cause notice dated 05.11.2024 |

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| | <p>levying penalty (including royalty) of Rs. 1,57,14,716/- to the project proponent.</p> <p>The PP submitted that “</p> <p>The unauthorized extraction of 63,000 metric tons, as reported by the Department of Mining & Geology, was conducted to enable access to the mining site and facilitate mineral transportation. According to the attached demand notice, the extracted quantity originated from outside the designated mining area, primarily for the construction of an access road and site modifications. These activities were aimed at ensuring the smooth movement of equipment and vehicles, thereby optimizing operational efficiency and safety. Additionally, part of the extracted quantity was removed before the execution of the quarrying lease, likely as part of preparatory work to establish an operationally feasible mining site. While these actions were not authorized at the time, they were carried out to create a logistically viable environment for future mining operations. The proponent has remitted the fine amount for this unauthorized extraction, demonstrating compliance with regulatory directives. Nevertheless, the matter remains</p> |
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subject to legal and environmental assessments to ensure adherence to applicable mining laws and sustainable extraction practices.”

PP informed that part of penalty (amounting to Rs. 17,42,395/-) levied by Department of Mining & Geology was paid to the Department on 01.03.2025 & 21.05.2025. It was informed that the remaining amount will be paid in another 3-4 months as per the timeline stipulated by the Department.



GOVERNMENT OF KERALA
DEPARTMENT OF TREASURIES
e-CHALLAN
(See rule 102(c) and 124 of Kerala Treasury Code)



| | | | |
|--|-------------------------------|---|--------------------|
| GRN: KL038917743202425E | | Date : 01/03/2025-15:48:54 | |
| Department | Mining & Geology | Department Ref No: | 450DR7294274998263 |
| Remittance Type | eTreasury Receipts | Payer Details | |
| Office Name | Dist Office M And G Kozhikode | TIN/Remitter Code(If Any) | |
| Remittance Details | Amount | PAN No. (If Applicable) | |
| 0853-00-102-99-01 Mineral concession,fees,rents, | 900000.00 | Full Name | THANKACHAN MS |
| | | Flat/Block No. Premises/Building | |
| | | Road/Street | |
| | | Area/Locality Town/City/District | |
| | | PIN | 0 |
| | | Purpose (if Any) : | |
| Total | 900000.00 | | |
| Amount in Words : | Signature of Remitter | | |
| Nine Lakh Rupees Only | Bank CIN: | REF No. | |
| Remittance Bank : | 02404692025030109382 | 822010325154934938 | |
| Mode of Payment : | Date | 01/03/2025-15:49:34 | |
| Cheque/DD No : | Bank-Branch/Treasury | | |
| Name of Bank : | Scroll No. , Date | Not Verified with Scroll | |
| Name of Branch : | | | |

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GOVERNMENT OF KERALA
DEPARTMENT OF TREASURIES
& CHALLAN
 (See rule 102(c) and 124 of Kerala Treasury Code)



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|---|-------------------------------|---|--------------------------------|
| GRN: KL008235914202526E | | Date : 21/05/2025-12:27:01 | |
| Department | Mining & Geology | Department Ref No: | 450DR15340358836154 |
| Remittance Type | eTreasury Receipts | Payer Details | |
| Office Name | Dist Office M And G Kozhikode | TIN/Remitter Code(If Any) | |
| Remittance Details | | Amount: | PAN No. (If Applicable) |
| 0853-00-102-99-01 Mineral concession,fees,rents, | 842395.00 | Full Name | THANKACHAN MS |
| | | Flat/Block No. Premises/Building | |
| | | Road/Street | |
| | | Area/Locality Town/City/District | |
| | | PIN | 0 |
| | | Purpose (if Any) : | |
| Total | 842395.00 | | |
| Amount in Words : | | Signature of Remitter | |
| Eight Lakh Forty Two Thousand Three Hundred and Ninety Five Rupees Only | | Bank CIN: | REF No. |
| Remittance Bank : | | 02404692025052107521 | 822210525122704752 1 |
| Mode of Payment : | | Date | 21/05/2025-12:27:04 |
| Cheque/DD No : | | Bank-Branch/Treasury | |
| Name of Bank : | | Scroll No. , Date | Not Verified with Scroll |
| Name of Branch : | | | |

1 of 1 21-05-2025

| | | |
|----|--|--|
| 3. | Pollution of water, air and noise, as indicated by the Panchayat Health Department | Based on the information provided, it was observed that the joint committee inspected the project site on 11.10.2024 and monitoring of ambient air quality, noise levels and mine pit water quality was carried out. The committee in the report submitted to Hon'ble Tribunal reported the following: <ul style="list-style-type: none"> • As per the ambient air quality monitoring, the 6 hour value |
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| | | <p>for PM-10 of both background monitoring and while the quarry was in operation are less than the 24 hour limit of 100µg/m³. However, the value obtained during the background monitoring was more than the values obtained while the quarry was in operation. This anomaly is attributed to the weather conditions prevailing during the monitoring.</p> <ul style="list-style-type: none">• The noise monitoring revealed that the noise contribution from the quarry operations to the ambient noise level is insignificant and the incremental rise in ambient noise measured on the day of inspection is less than the 10 dB(A) increment.• Analysis of water samples collected by the joint committee also revealed that, there is no unusual pollutant load in the quarry pit water and the settling tank provided is effective in suppressing the suspended solid load. The water quality parameters are not exceeding permissible limits to raise a complaint against the unit on pollution. |
| 4. | Excessive quarrying near Vested Forest (VFC No. 133) and within 4 meters of the | Based on the information provided, it was observed that the joint committee |

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| <p>VFC in Survey No. 154. There are 6 quarries are operating within 500 meter radius and 1 crusher unit in the ecologically sensitive zone altogether comes more than 5 ha. forms a cluster system</p> | <p>inspected the project site on 11.10.2024. The committee in the report submitted to Hon'ble Tribunal reported the following:</p> <ul style="list-style-type: none"> Based on the individual reports from the concerned State Departments, the following allegations of encroachment of forest land, quarrying in Ecologically Sensitive Area (ESA), violation of minimum width of the quarry road and encroachment of private property for the Koombara- Punnakkadavu road were observed to be baseless. | | | | | | | | | | | | | | | | | | | | | | | | | | | |
|---|---|-------------------|-------------------|----------------------|---|-----------------------------|-----------------------------|------------------------------------|------------------------------------|-----|-----------|--------------|-----|---------------------|---------------|------|--------|----------------|-----|------------|-------|----|-------------|-------|-----------|-------------------------|---|---|
| <p>5. Quarrying on agricultural land having Pattaya and serious cracks on the quarry walls reported by SEIAA, impacting local infrastructure, using explosives other than NONEL technologies for blasting reported by SEIAA.</p> <div data-bbox="352 1321 838 1870" style="border: 1px solid black; padding: 5px;"> <p style="text-align: center;">BS SUPREME DETS TECHNICAL DATA SHEET</p> <p>1. Product Classification Authorized name: SUPREMEDET Shipping Name: DETONATOR, DEMONSTRATION, NON-ELECTRICAL UN No: 0200 Class Code: 1.1B</p> <p>2. Description Supremedet S is a non-electrical detonator which provides superior performance with its three-layer (3L) shock tube technology and delay accuracy.</p> <p>3. Application Supremedet offers end-on delay timing and is a non-electrical initiation system. Energy propagates through the shock tube and initiates the detonator. During this propagation, unlike detonating cord, shock tube does not explode and do not cause desensitization of the explosives inside hole.</p> <p>4. Key Benefits</p> <ul style="list-style-type: none"> Supremedet is not influenced by electrical fields and static electricity since it is non-electrical initiation system. Supremedet is an ideal solution to reduce the blasting related environmental effects to minimum level, since it permits endless delay timing. Supremedet is extremely easy to handle. Supremedet does not desensitize the explosive column. The tube length of product can be adjusted as per customer demand. <p>5. Technical Properties</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>Product Type</th> <th>Delay Time (ms)</th> <th>Shock Tube Length</th> <th>Shock Tube Size</th> <th>Shell Type, Dia (mm)</th> <th>Detonator Strength</th> <th>V.O.D of Shock Tube (m/sec)</th> <th>Tensile Strength</th> <th>Resistance to Hydrostatic Pressure</th> </tr> </thead> <tbody> <tr> <td>STL</td> <td>17 to 200</td> <td rowspan="4" style="text-align: center;">2.200 Meters</td> <td rowspan="4" style="text-align: center;">3mm</td> <td rowspan="4" style="text-align: center;">Aluminum, 7.3mm dia</td> <td style="text-align: center;">Very Low PENT</td> <td rowspan="4" style="text-align: center;">2000</td> <td rowspan="4" style="text-align: center;">30 kgf</td> <td rowspan="4" style="text-align: center;">0.7 MPa /48hrs</td> </tr> <tr> <td>DTH</td> <td>200 to 400</td> <td style="text-align: center;">No. #</td> </tr> <tr> <td>LP</td> <td>100 to 7500</td> <td style="text-align: center;">No. #</td> </tr> <tr> <td>COMBIBEST</td> <td>Combination of DTH & LP</td> <td style="text-align: center;">Surface: Very Low PENT Inside Hole: No. #</td> </tr> </tbody> </table> </div> | Product Type | Delay Time (ms) | Shock Tube Length | Shock Tube Size | Shell Type, Dia (mm) | Detonator Strength | V.O.D of Shock Tube (m/sec) | Tensile Strength | Resistance to Hydrostatic Pressure | STL | 17 to 200 | 2.200 Meters | 3mm | Aluminum, 7.3mm dia | Very Low PENT | 2000 | 30 kgf | 0.7 MPa /48hrs | DTH | 200 to 400 | No. # | LP | 100 to 7500 | No. # | COMBIBEST | Combination of DTH & LP | Surface: Very Low PENT Inside Hole: No. # | <p>The SEIAA, Kerala granted environmental clearance for the project after appraising the proposal as per EIA Notification 2006. The</p> <div data-bbox="862 1220 1301 1534" style="border: 1px solid black; padding: 5px;">  </div> <p>Based on the information provided, it is observed that the project used Electrical Detonators until 05.10.2024 for initiating the Non-Electric Detonator, which was used as an alternate for Ordinary Detonator (OD) and not for the Down The Hole (DTH) purpose. PP during the site inspection</p> |
| Product Type | Delay Time (ms) | Shock Tube Length | Shock Tube Size | Shell Type, Dia (mm) | Detonator Strength | V.O.D of Shock Tube (m/sec) | Tensile Strength | Resistance to Hydrostatic Pressure | | | | | | | | | | | | | | | | | | | | |
| STL | 17 to 200 | 2.200 Meters | 3mm | Aluminum, 7.3mm dia | Very Low PENT | 2000 | 30 kgf | 0.7 MPa /48hrs | | | | | | | | | | | | | | | | | | | | |
| DTH | 200 to 400 | | | | No. # | | | | | | | | | | | | | | | | | | | | | | | |
| LP | 100 to 7500 | | | | No. # | | | | | | | | | | | | | | | | | | | | | | | |
| COMBIBEST | Combination of DTH & LP | | | | Surface: Very Low PENT Inside Hole: No. # | | | | | | | | | | | | | | | | | | | | | | | |

A. J. J. K.

| <p style="text-align: center;">Tax Invoice (ORIGINAL FOR RECEIPT) e-Invoice</p> <p>IRN: 0360a3083e3046e097e2ac7864789211e6b786a340-16b4bc3070ca1f Ack No: 15249637201236 Ack Date: 25-Oct-24</p> <p>Ms. P M STORE KP 14/524-A, 524-B, 2/196A Koodalthe Sazal (P), Thamarassery, Kozhikode 673073 (P) LIC No: EHQKUL2193(E54828), EHQKUL2193(E54830) GSTIN/UIN: 32AAWFP087G2ZNV State Name: Kerala, Code: 32 Contact: 9946522888, 9948860896 E-Mail: pmstoreb@gmail.com Consignee (Ship to): MATHALIKUNNEL SEBASTIAN THANKACHAN Mag @ Koodaranhi</p> <p>GSTIN/UIN: 32AKCPT9442R1ZF State Name: Kerala, Code: 32 Buyer (Bill to): THANKACHAN M S Mathalikulnel (P), Koompara bazar (PO), Koodaranhi, Kozhikode, EISO/KL22/1413(E55549) Mag @ Koodaranhi</p> <p>GSTIN/UIN: 32AKCPT9442R1ZF State Name: Kerala, Code: 32 Place of Supply: Kerala</p> <table border="1"> <thead> <tr> <th>SI</th> <th>Description of Goods</th> <th>HSN/SAC</th> <th>Quantity</th> <th>Rate</th> <th>per</th> <th>Discount</th> <th>Amount</th> </tr> 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<td>6,132.22</td> <td>9%</td> <td>6,132.22</td> <td>12,264.44</td> </tr> <tr> <td></td> <td>Total</td> <td></td> <td>6,132.22</td> <td></td> <td>6,132.22</td> <td>12,264.44</td> </tr> </tbody> </table> <p>Tax Amount (in words): INR Twelve Thousand Two Hundred Sixty Four and Forty Four paise Only Declaration: We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.</p> <p style="text-align: right;">This is a Computer Generated Invoice</p> | SI | Description of Goods | HSN/SAC | Quantity | Rate | per | Discount | Amount | 1 | Supremedet-S Combident 3 mtrs | 360300 | 2,400 NOS | 28.82 NOS | 1,032.20 | | 68,135.80 | | | | | | | CGST@9% | 6,132.22 | | | | | | | SGST@9% | 6,132.22 | | | | | | | ROUND OFF | (-0.24) | Total | | | | | | | 2,400 NOS | 1,032.20 | ₹ 80,400.00 | HSN/SAC | Taxable Value | Central Tax Rate | Central Tax Amount | State Tax Rate | State Tax Amount | Total Tax Amount | 360300 | 68,135.80 | 9% | 6,132.22 | 9% | 6,132.22 | 12,264.44 | | Total | | 6,132.22 | | 6,132.22 | 12,264.44 | <p style="text-align: center;">Tax Invoice (ORIGINAL FOR RECEIPT) e-Invoice</p> <p>IRN: 291a67e1b1d0c10c10f1e7a948871a7439739489a6e17-16b4bc3070ca1f Ack No: 15249637201236 Ack Date: 12-May-25</p> <p>Ms. P M STORE KP 14/524-A, 524-B, 2/196A Koodalthe Sazal (P), Thamarassery, Kozhikode 673073 (P) LIC No: EHQKUL2193(E54828), EHQKUL2193(E54830) GSTIN/UIN: 32AAWFP087G2ZNV State Name: Kerala, Code: 32 Contact: 9946522888, 9948860896 E-Mail: pmstoreb@gmail.com Consignee (Ship to): MATHALIKUNNEL SEBASTIAN THANKACHAN Mag @ Koodaranhi</p> <p>GSTIN/UIN: 32AKCPT9442R1ZF State Name: Kerala, Code: 32 Buyer (Bill to): THANKACHAN M S Mathalikulnel (P), Koompara bazar (PO), Koodaranhi, Kozhikode, EISO/KL22/1413(E55549) Mag @ Koodaranhi</p> <p>GSTIN/UIN: 32AKCPT9442R1ZF State Name: Kerala, Code: 32 Place of Supply: Kerala</p> <table border="1"> <thead> <tr> <th>SI</th> <th>Description of Goods</th> <th>HSN/SAC</th> 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Tax Rate | State Tax Amount | Total Tax Amount | 360300 | 60,618.81 | 9% | 5,365.67 | 9% | 5,365.67 | 10,731.34 | | Total | | 5,365.67 | | 5,365.67 | 10,731.34 |
|--|--|----------------------|--------------------|----------------|------------------|------------------|-----------|-----------|-------------|-------------------------------|--------|-----------|-----------|----------|--|-----------|--|--|--|--|--|--|---------|----------|--|--|--|--|--|--|---------|----------|--|--|--|--|--|--|-----------|---------|-------|--|--|--|--|--|--|-----------|----------|-------------|---------|---------------|------------------|--------------------|----------------|------------------|------------------|--------|-----------|----|----------|----|----------|-----------|--|-------|--|----------|--|----------|-----------|---|----|----------------------|---------|----------|------|-----|----------|--------|---|-------------------------------|--------|-----------|-----------|--------|--|-----------|--|--|--|--|--|--|---------|----------|--|--|--|--|--|--|---------|----------|--|--|--|--|--|--|-----------|------|-------|--|--|--|--|--|--|-----------|-----------|-------------|---------|---------------|------------------|--------------------|----------------|------------------|------------------|--------|-----------|----|----------|----|----------|-----------|--|-------|--|----------|--|----------|-----------|
| SI | Description of Goods | HSN/SAC | Quantity | Rate | per | Discount | Amount | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 1 | Supremedet-S Combident 3 mtrs | 360300 | 2,400 NOS | 28.82 NOS | 1,032.20 | | 68,135.80 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | | | | | CGST@9% | 6,132.22 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | | | | | SGST@9% | 6,132.22 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | | | | | ROUND OFF | (-0.24) | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Total | | | | | | | 2,400 NOS | 1,032.20 | ₹ 80,400.00 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| HSN/SAC | Taxable Value | Central Tax Rate | Central Tax Amount | State Tax Rate | State Tax Amount | Total Tax Amount | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 360300 | 68,135.80 | 9% | 6,132.22 | 9% | 6,132.22 | 12,264.44 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | Total | | 6,132.22 | | 6,132.22 | 12,264.44 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| SI | Description of Goods | HSN/SAC | Quantity | Rate | per | Discount | Amount | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 1 | Supremedet-S Combident 3 mtrs | 360300 | 2,100 NOS | 28.82 NOS | 603.20 | | 59,818.81 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | | | | | CGST@9% | 5,365.67 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | | | | | SGST@9% | 5,365.67 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | | | | | ROUND OFF | 6.86 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Total | | | | | | | 2,100 NOS | 28.82 NOS | ₹ 70,350.00 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| HSN/SAC | Taxable Value | Central Tax Rate | Central Tax Amount | State Tax Rate | State Tax Amount | Total Tax Amount | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 360300 | 60,618.81 | 9% | 5,365.67 | 9% | 5,365.67 | 10,731.34 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | Total | | 5,365.67 | | 5,365.67 | 10,731.34 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| <p>6. Violation of the High Court Order (WP(C) 5292/2023) restricting heavy vehicle movement on the 4-meter Koompara-Punnakadve road.</p> | <p>The judgement (dated 28.02.2023) of Hon'ble High Court of Kerala in WP(C) No. 5292 of 2023 is as follows:</p> <ul style="list-style-type: none"> It is submitted by the learned counsel appearing for the 2nd respondent that since the petitioner has preferred Ext.P7 representation before the respondents, the same can be considered in accordance with law. <p style="text-align: right;"><i>A. Janki</i></p> | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |

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| | <p style="text-align: center;">  <small>2023.KER.12797</small> </p> <p>W.P(C) NO. 4592 OF 2024</p> <p style="text-align: center;">JUDGMENT</p> <p style="text-align: center;">Dated this the 28th day of February, 2023</p> <p>This writ petition is filed seeking the following reliefs:-</p> <p>A. Issue an order or direction to the 1st respondent to consider and dispose of the Exhibit P7 representation in a time bound manner.</p> <p>B. Issue an order or direction to the 2nd respondent to make corrections in the asset register about the actual width of the Melekoombara-Punnakkadavu road in a time bound manner.</p> <p>2. It is submitted by the learned counsel appearing for the 2nd respondent that since the petitioner has preferred Ext.P7 representation before the respondents, the same can be considered in accordance with law.</p> <p>There will accordingly be a direction to the 2nd respondent to take up Ext.P7 representation submitted by the petitioner and to consider and pass orders on the same, with notice to the petitioner as well as any other persons likely to be affected by the order to be passed thereon. Appropriate orders shall be passed within a period of one month from the date of receipt of a copy of this judgment.</p> <p>This writ petition is ordered accordingly.</p> <p style="text-align: center;">Sd/- ANU SIVARAMAN JUDGE</p> <p>ska</p> | <ul style="list-style-type: none"> • There will accordingly be a direction to the 2nd respondent to take up Ext.P7 representation submitted by the petitioner and to consider and pass orders on the same, with notice to the petitioner as well as any other persons likely to be affected by the order to be passed thereon. Appropriate orders shall be passed within a period of one month from the date of receipt of a copy of this judgment. • This writ petition is ordered accordingly. <p>The High Court ordered the 2nd respondent i.e. Koodaranji Gram Panchayat to take up the representation submitted by the petitioner and to consider and pass orders on the same, with notice to petitioner and other persons who are likely to be affected. The Hon'ble Court order did not mention any restriction on transportation activities.</p> |
| 7. | Other details | <p>The project proponent filed a Writ Petition (Civil) no. 39873 of 2024 before Hon'ble High Court of Kerala and the Court gave following judgement in the matter:</p> <p>"As far as W.P(C).No.44403 of 2024 is concerned, it is submitted that integrated consent to operate has already been renewed by the Kerala</p> |

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| | | <p>State Pollution Control Board and it is valid till 04.06.2027.</p> <p>2. In the above circumstances, W.P(C).No.44403 of 2024 is closed as infructuous.</p> <p>3. As far as W.P(C).No.39873 of 2024 is concerned, it is submitted that pursuant to the reply submitted by the petitioner to the show cause memo, the petitioner was heard and a decision was taken as per Item No.9 in the 153rd meeting of the SEIAA which has been communicated by letter dated 15.03.2025 granting the petitioner three months time to rectify the defects which have been noted and with a further direction that after the rectification of the defects and necessary enquiries the question regarding the non-compliance with the EC conditions will be decided. In the above circumstances, this writ petition is also closed as infructuous."</p> |
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A. Suresh Kumar
18/06/25

Scientist E

Suresh Kumar Adapa

Scientist "E" / Additional Director (S)
Ministry of Environment, Forest & Climate Change
Integrated Regional Office
Kendriya Sadan, Koramangala
Bengaluru - 560034

GOVERNMENT OF INDIA
Ministry of Environment, Forest & Climate Change
(Regional Office, Southern Zone)
Bangalore-560 034
INSPECTION REPORT

E-File No. EP/12.1/2019-20/9/SEIAA/KER

Part – I

DATA SHEET

| | | |
|----|---|--|
| 1. | Project Type: River-valley / Mining / Industry / Thermal / Nuclear / Other (Specify) | Mining |
| 2. | Schedule and category of the Project as per EIA, 2006 | 1(a), Category B2 |
| 3. | Category of the project as per CPCB Guidelines (Red, Orange, Green) | Red |
| 4. | Name of the project and project proponent | 1. Quarry Project at Koodaranji Village, Koodaranhi Grama Panchayat, Kozhikode Taluk & District, Kerala by Sri. Thankachan M.S. -Extension of period of Validity of EC granted 2. Environmental Clearance for Quarry Project of M/s. Mathalikunnel Quarry located at Koodaranhi Village, Kozhikode Taluk & District, Kerala |
| 5. | Clearance Letter (s) / OM No. and date (Chronological Order) | 1. EC letter no. 212/SEIAA/KL/251/2014 dated, Thiruvananthapuram 04.11.2019 2. EC letter no. 212/SEIAA/KL/251/2014 dated 05.12.2014 |
| 6. | Location a. District (s) b. State (s) c. Latitude d. Longitude | a. Kozhikode b. Kerala c. N 11°18'41.57" d. E 76°04'40.53" to E76°04'52.89" |
| 7. | Address for correspondence Address of concerned Project Chief Engineer (with Pin Code & Telephone/ Telex/ Fax Numbers and Email id) & Address of Executive Project Engineer / Manager (with pin code/fax numbers and Email id) | Sri.Thankachan M.S. Owner M/s. Mathalikunnel Quarry Mathalikunnel, Koombara Bazar Kozhikode - 673604 |
| 8. | Salient features a. Of the Project | The project involves quarrying for the production of granite building stone. The approved production capacity is 100000 TPA over a lease area of 4.6963 hectares. |

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| | b. Of the Environmental Management Plan | PP proposes to implement following measures as part of Environmental Management Plan: <ul style="list-style-type: none"> • Plantation over an area of 0.3613 ha. • Rain water collection • Environment monitoring cell will be established • Environment quality monitoring will be carried out through MoEF&CC recognised laboratory. |
| 9. | Break-up of the Project area a. Submergence Area: Forest & non-Forest b. Others | 4.6963 ha. of private land. No forest land is involved. |
| 10. | a. Total Plot Area | Not applicable as this is mining project. |
| | b. Built – Up Area (Including Road) | |
| | c. Open Space available | |
| | d. Green belt area | 0.3613 ha. |
| 11. | Financial Details a. Project costs as originally planned & subsequent revised estimates and the year of price reference. b. Allocations made for Environmental Management Plan with item wise & year wise breakup. c. Actual expenditure incurred on the Project so far d. Actual expenditure incurred on the Environmental Management Plan so far | Rs. 200 lakhs Rs.42.34 lakhs Rs. 200 lakhs Rs.42.34 lakhs |
| 12. | Forest land requirement a. The status of approval for diversion of Forestland for non-forestry use | Not applicable. |
| 13. | Whether project located in Critically Polluted Area/Severely Polluted | Not applicable |
| 14. | Status of construction a. Date of commencement (Actual and/or Planned) | Not applicable as this is a mining project. Quarry operation commenced in 2015 |

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| | b. Date of completion (Actual and/or Planned) | | | | |
| 15. | Production details as per EC & CTO | Year | Total production As per EC (Tonnes) | Total production As per CTO (Tonnes) | Actual Production (Tonnes) (*) |
| | | 2015-16 | 100000 | 100000 | 21805 |
| | | 2016-17 | 100000 | 100000 | 30550 |
| | | 2017-18 | 100000 | 100000 | 30550 |
| | | 2018-19 | 100000 | 100000 | - |
| | | 2019-20 | 100000 | 100000 | 31700 |
| | | 2020-21 | 100000 | 100000 | 41100 |
| | | 2021-22 | 100000 | 100000 | 20400 |
| | | 2022-23 | 100000 | 100000 | 31050 |
| | | 2023-24 | 100000 | 100000 | 97200 |
| | | 2024-25 | 100000 | 100000 | 53510 |
| * The data is collected from the Kerala Online Mining Permit Awarding Services (KOMPAS) website of Department of Mining & Geology, Government of Kerala. | | | | | |
| 16. | Reasons for the delay if the project is yet to start | Not applicable | | | |
| 17. | KML file of the project | Attached | | | |
| 18. | Status of Public Hearing Commitments | Not applicable | | | |
| 19. | Status of R&R | No R&R is involved | | | |
| 20. | Dates of site visits | Nil | | | |
| | a. The dates on which the Project was monitored by Regional Office on previous occasions, if any | | | | |
| | b. Date of site visit for this monitoring Report | 29.04.2025 | | | |

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| 21. | Purpose of present Site visit: a. Suo moto/ Random Inspection of projects by RO/SRO b. CCR for expansion project's EC under EIA Notification 2006 c. Verification Report (VR) of Action Taken Report (ATR) or SCN response submitted by the PP d. Complaint received against the project e. Reference forwarded by the Ministry which inter-alia may include PMO, VIP, Public Grievance, Parliamentary, RTI references f. Direction by Hon'ble court or by the Ministry in various Court Matter g. Direction from the Ministry in any other matter | Reference forwarded by the Ministry w.r.t. Public Grievance. |
| 22. | Pending litigation if any or directions issued by any regulatory authority. | PP did not submit any undertaking pertaining to court cases and directions. However, one Original Application (OA no. 93 of 2024) is pending before Hon'ble NGT Chennai Bench. |
| 23. | Recommendations a. Major Non-compliance b. Minor Non-Compliance c. Violation | Based on the observations made during site inspection, and perusal of subsequent documents submitted by the project proponent, PP provided the sedimentation ponds for the treatment of water collected in the quarry, paid two instalments of the penalty levied by the Department of Mining and Geology, retaining wall was provided for the waste dump, approach roads were repaired. |

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BRIEF ON THE PROJECT ALONG WITH THE PRESENT STATUS:

Brief introduction of the project along with present status is already provided in the main report. The report is prepared based on the observation made during the inspection of the project site as on 29.04.2025 and documents submitted by project proponent. The status of the project (as on 29.04.2025) is as follows:

Environmental Clearance dated 04.11.2019:

Specific Conditions:

| S.No. | Condition | Compliance status as reported in six monthly report | Observations of Regional Office |
|-------|---|---|--|
| 1. | An Environmental Management Plan shall be prepared by the proponent through a Recognized qualified person /NABET accredited Agency and got it approved by the SEAC within 6 months. The proponent as well as all the other quarry owners within the cluster shall implement the proposed activities in the EMP the environmental stability of the cluster and surrounding area. | The Environmental Management Plan (EMP), prepared through a recognized qualified person or NABET-accredited agency, has already been submitted before SEAC on 08/02/2025. This comprehensive EMP includes the participation of all quarry owners within the cluster and outlines activities aimed at ensuring the environmental stability of the cluster and the surrounding area. The proponent and other quarry owners in the cluster are responsible for implementing the approved measures detailed in the EMP. | Based on the information provided, it is observed that the project submitted the EMP prepared by NABET accredited agency to SEAC in February 2025. |
| 2. | Activities relating to Corporate Environmental Responsibilities (2% of total project cost) shall be | The CER activities are being implemented as per the Environmental management plan as directed by SEAC during appraisal, covering the issues to | Based on the information provided, it is observed that PP carried out following activities under CER: |

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| <p>carried out leading to protection and promotion of environment in the project region as per OM F.No.22-65/2017-IA-III dt.01.05.2018 of MoEF & CC in consultation with the District Collector.</p> | <p>address the environmental problems in the project region, indicating both physical and financial targets year wise. The EMP will be implemented in consultation with District Collector. The indicated cost for CER will be 2% of the project cost depending upon the nature of activities proposed. ANNEXURE 7</p> | <table border="1"> <thead> <tr> <th>SL.NO</th> <th>ACTIVITIES</th> <th>AMOUNT</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>House Maintenance (Thalassery Thottassery)</td> <td>15,000/-</td> </tr> <tr> <td rowspan="4">2</td> <td>Materials (Mohammed Shaif) (Menezale (Suthalavay) (Bindu Jayan) (Mohammed V.Janipalal)</td> <td rowspan="4">1,50,000/-</td> </tr> <tr> <td>(Koodaranji Family Health Centre)</td> </tr> <tr> <td>Donation (Sijo Thomas)</td> </tr> <tr> <td>House Maintenance (Sasi, S/O, Unnoli Thottalil)</td> </tr> <tr> <td>3</td> <td>Renovation Of Hospital Building (Government Hospital Of Dermatology, Chevayur, Kozhikode) 21/01/2021</td> <td>75,000/-</td> </tr> <tr> <td>4</td> <td>House Maintenance (Marachary Koombar)</td> <td>50,000/-</td> </tr> <tr> <td>5</td> <td>Drinking Water Facility (Koodaranji Grama Panchayat)</td> <td>25,000/-</td> </tr> <tr> <td>6</td> <td>House Maintenance (Anandavali Bhavana Nirmana Committee) Kood Work (Koodaranji Grama Panchayat) 15/07/2024</td> <td>25,000/-</td> </tr> <tr> <td colspan="2" style="text-align: right;">TOTAL AMOUNT</td> <td>4,87,774/-</td> </tr> </tbody> </table> | SL.NO | ACTIVITIES | AMOUNT | 1 | House Maintenance (Thalassery Thottassery) | 15,000/- | 2 | Materials (Mohammed Shaif) (Menezale (Suthalavay) (Bindu Jayan) (Mohammed V.Janipalal) | 1,50,000/- | (Koodaranji Family Health Centre) | Donation (Sijo Thomas) | House Maintenance (Sasi, S/O, Unnoli Thottalil) | 3 | Renovation Of Hospital Building (Government Hospital Of Dermatology, Chevayur, Kozhikode) 21/01/2021 | 75,000/- | 4 | House Maintenance (Marachary Koombar) | 50,000/- | 5 | Drinking Water Facility (Koodaranji Grama Panchayat) | 25,000/- | 6 | House Maintenance (Anandavali Bhavana Nirmana Committee) Kood Work (Koodaranji Grama Panchayat) 15/07/2024 | 25,000/- | TOTAL AMOUNT | | 4,87,774/- |
|--|---|---|-------|------------|--------|---|--|----------|---|---|------------|-----------------------------------|----------------------------------|---|---|---|----------|---|---|----------|---|--|----------|---|--|----------|---------------------|--|-------------------|
| SL.NO | ACTIVITIES | AMOUNT | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 1 | House Maintenance (Thalassery Thottassery) | 15,000/- | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 2 | Materials (Mohammed Shaif) (Menezale (Suthalavay) (Bindu Jayan) (Mohammed V.Janipalal) | 1,50,000/- | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | (Koodaranji Family Health Centre) | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | Donation (Sijo Thomas) | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | House Maintenance (Sasi, S/O, Unnoli Thottalil) | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 3 | Renovation Of Hospital Building (Government Hospital Of Dermatology, Chevayur, Kozhikode) 21/01/2021 | 75,000/- | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 4 | House Maintenance (Marachary Koombar) | 50,000/- | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 5 | Drinking Water Facility (Koodaranji Grama Panchayat) | 25,000/- | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 6 | House Maintenance (Anandavali Bhavana Nirmana Committee) Kood Work (Koodaranji Grama Panchayat) 15/07/2024 | 25,000/- | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| TOTAL AMOUNT | | 4,87,774/- | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| <p>3.</p> | <p>The proponent shall carry out quarrying as per the approved Mining Plan and the proponent should strictly follow the Kerala Minor Mineral Concession Rules 2015 and amendments thereby.</p> | <p>The proponent is carrying out quarrying activities in strict compliance with the approved Mining Plan and is adhering fully to the Kerala Minor Mineral Concession Rules 2015 and all subsequent amendments. All operations are being conducted responsibly, ensuring alignment with the prescribed guidelines and regulations.</p> | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| <p>4.</p> | <p>In the wake of occurrence of large scale landslides in the state, as per the</p> | <p>The project proponent is fully aware of the conditions set forth in light of the large-scale landslides reported in the</p> | | | | | | | | | | | | | | | | | | | | | | | | | | | |

As per the information provided, financial assistance of Rs.8,82,774/- was made by the project proponent for the activities in the fields of infrastructure in villages such as Koodaranji, etc.

PP agreed upon.

Complying with.

Based on the information provided, electric detonators were used for blasting until 05.10.2024 and the usage of

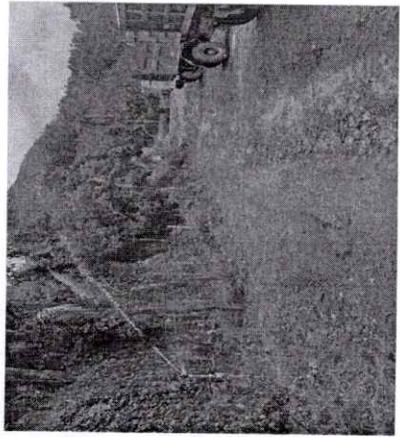
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| <p>information provided by the Department of Mining & Geology, it is directed to use only NONEL (Non-Electrical) technology for blasting to reduce the vibration of the ground, which is one of the causative factors that triggers landslides, formation of cracks in the surrounding buildings and disturbance to human and wildlife.</p> | <p>The proponent is committed to using only NONEL (Non-Electrical) technology for blasting operations to minimize ground vibrations, thereby addressing factors such as landslide risks, formation of cracks in nearby structures, and disturbances to human and wildlife.</p> | <p>the same was stopped since 05.10.2024. PP submitted the orders of purchase of NONEL detonators and it was observed that NONEL detonators were used for blasting.</p> |
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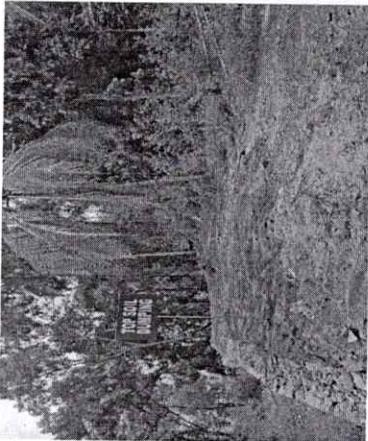
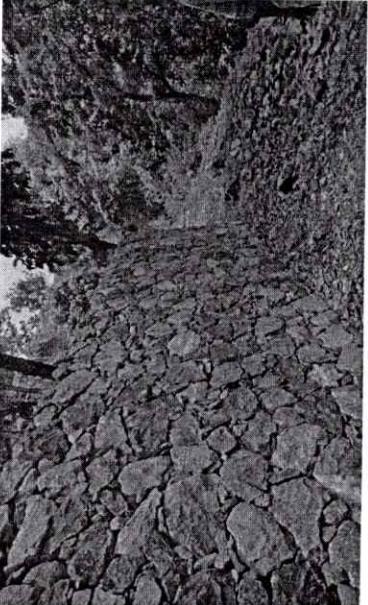
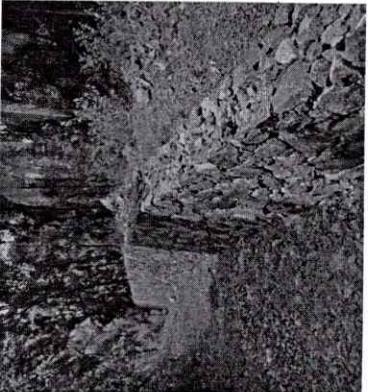
General Conditions:

| S.No. | Stipulations in EC | Status of Compliance | Remarks |
|-------|---|--|---|
| 1. | <p>A separate environmental management and monitoring cell with qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.</p> | <p>The Environmental Monitoring Cell (EMC) was formed with Mr.Thankachan M.S. (Owner and authorized signatory) as head of the monitoring cell. The EMC meeting convenes regularly to evaluate and monitor quarrying work in connection with the specific and general conditions stipulated in the Environmental Clearance (EC) order.</p> | <p>Complying with. During the site inspection, it was observed that environment management cell was established in the project and as per the information provided, owner of the quarry is the chairman of the project.</p> |
| 2. | <p>Suitable avenue trees should be planted along either side of the tarred road and open parking areas, if any, including of approach road and internal roads.</p> | <p>The project proponent has meticulously maintained all the vegetation along both sides of the access road, including the tarred road, open parking areas, approach road, and internal roads. Additionally, further plantation efforts have been carried out at various locations to enhance greenery and contribute to environmental sustainability.</p> | <p>The joint committee inspected the project and raised following observation: "Natural trees and bushes are grown in the avenue area. Plantation by the proponent as such is not seen." During the site inspection, it was observed that natural trees and</p> |

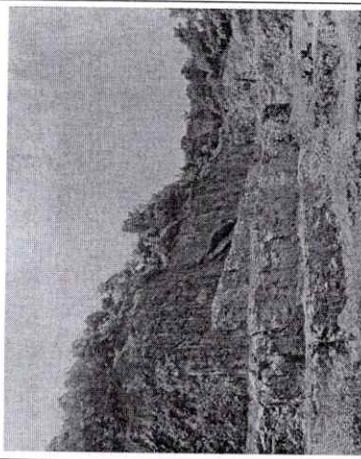
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| | |  | <p>bushes were grown in the avenue area.</p> |
| <p>3.</p> | <p>Sprinklers shall be installed and used in the project site to contain dust emissions.</p>  | <p>To effectively control dust emissions, 17 stationary sprinklers have been installed along the access road and internal roads within the project site. Additionally, a water tanker sprinkler (2000 liters) is being utilized on haulage roads to ensure comprehensive dust suppression across all critical areas.</p>  | <p>Complying with. During the site inspection, it was observed that fixed and mobile water sprinklers were provided.</p>  |
| <p>4.</p> | <p>Eco-restoration including the mine closure plan shall be done at the own cost of the project proponent.</p> | <p>The project proponent has submitted an affidavit confirming their commitment to undertake eco-restoration, including the mine closure plan, entirely at their own cost. This ensures that all necessary</p> | <p>PP agreed to comply with. As per the mining scheme approved in 2020, the life of the mine is 11 years. The quarry is yet</p> |

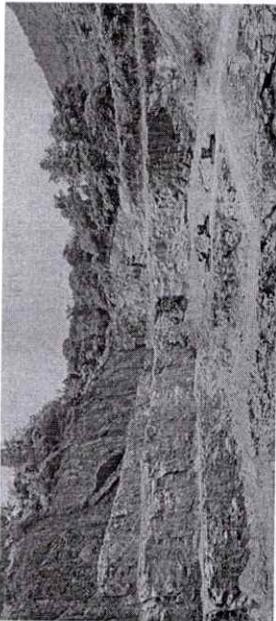
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| | | <p>measures for environmental rehabilitation will be responsibly implemented.</p> | <p>to reach closure stage. PP submitted that eco-restoration will be carried out as per the quarry closure plan at the closure stage.</p> |
| <p>5.</p> | <p>In view of the deep pits left after the excavation, stacking at maximum top level should be carried out.</p>  | <p>The project proponent has ensured that stacking is carried out at the maximum top level to address the deep pits left after excavation, thereby promoting stability and facilitating proper site management post-extraction.</p>  | <p>During the site inspection, it was observed that the quarry is yet to reach the closure stage. The overburden was dumped at the top level and a retaining wall is provided at the toe of the dump.</p>  |
| <p>6.</p> | <p>Corporate Environment Responsibility agreed upon by the proponent should be implemented.</p> | <p>As part of inclusive growth of the community, the project proponent executes various activities under Corporate Environment Responsibility of the firm with the consultation of Panchayath. The indicated cost for CER will be 2% of the project cost depending upon the nature of activities proposed.</p> | <p>Compliance to this condition is already provided under specific condition no.2.</p> |
| <p>7.</p> | <p>The project proponent shall comply the conditions stipulated by the statutory authorities concerned.</p> | <p>The project proponent is committed to fully complying with all conditions stipulated by the statutory authorities concerned, ensuring adherence to regulatory guidelines and maintaining responsible practices throughout the project's execution.</p> | <p>PP agreed to comply with. During the site inspection, PP informed that all the conditions stipulated by statutory authorities will be complied regularly.</p> |

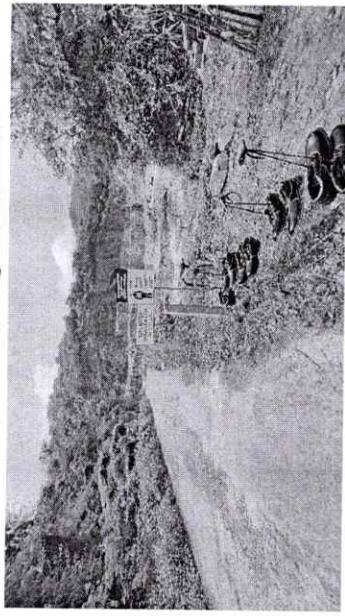
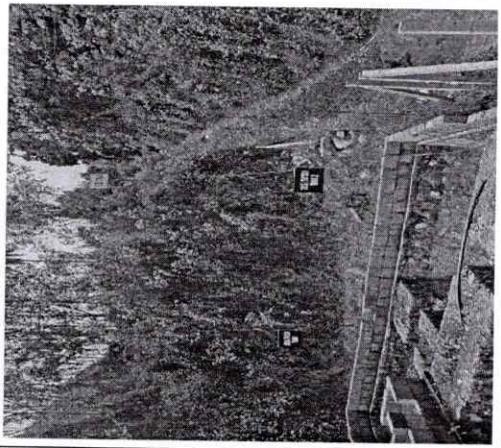
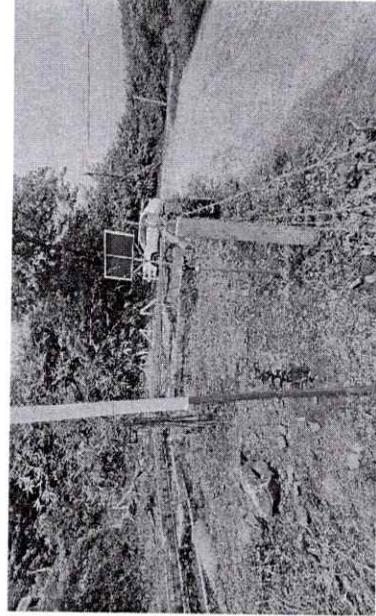
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| <p>8.</p> | <p>Tarring /multiple options on the access roads shall be undertaken so as to reduce dust pollution during movement of vehicle.</p> | <p>The access road and all internal roads within the project site are well-maintained to effectively reduce dust pollution caused by vehicle movement. Furthermore, stationary sprinklers have been installed along these roads, and a water tanker sprinkler is being actively used on haulage roads to ensure comprehensive dust suppression throughout the site. The concreted access road is being well maintained by on time patch works and maintenances.</p> | <p>Complying with. During the site inspection, it was observed that the approach road is concreted. PP carried out the repair of the damaged part of the approach road. Water sprinkling arrangements were also provided.</p> |
| <p>9.</p> | <p>Overburden materials should be managed within the site and used for reclamation of mine pit as per mine closure plan / specific conditions.</p> | <p>Overburden is an inevitable byproduct of building stone quarry. Overburden materials are being effectively managed within the site by utilizing them for constructing haulage roads, ensuring optimal resource use. Additionally, topsoil is carefully dumped at a predetermined location, secured with a retaining wall, to preserve it for future reclamation purposes as outlined in the mine closure plan and specific conditions.</p> | <p>PP agreed to comply with. During the site inspection, it was observed that the quarry is in operation stage. PP submitted that overburden left at the time of closure will be utilised for reclamation of the excavated area.</p> |
| <p>10.</p> | <p>Height of benches should not exceed 5 m, and width should not be less than 5 m, if there is no mention in the mining plan/specific condition.</p>  | <p>The higher walls present in the quarry sites were formed during the old permit period, before obtaining Environmental Clearance (EC) in 2014. The quarry has been active since 2007, and since the EC was obtained, all quarrying activities have been conducted under the supervision of qualified personnel in strict compliance with the approved Mining Plan. The high wall has remained present on-site since the EC was granted for the project, and proper benches have been systematically formed in the lease area following the EC approval. Consequently, all mining activities within the lease area since obtaining the EC have been carried out under regulated supervision, ensuring adherence to safety standards and mining protocols.</p> | <p>During the site inspection, 3 benches were observed in the quarry. PP submitted that the high wall referred in the joint committee report was existing before the grant of EC and the same is on the boundary of the lease.</p> |

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| <p>11.</p> | <p>Ground level should be fixed in individual cases separately</p> | <p>It will be scrupulously followed.</p> | <p>PP agreed to comply with.</p> |
| <p>12.</p> | <p>No mining operations should be carried out at places having a slope greater than 45°.</p> | <p>The project proponent ensures that no mining operations are conducted in areas with a slope greater than 45 degrees, in strict compliance with the stipulated guidelines to maintain safety and environmental stability.</p>  | <p>Complying with. During the site inspection, no quarrying activity was observed in places having slope greater than 45°. Quarry activities were in progress in the lower levels.</p> |
| <p>13.</p> | <p>Acoustic enclosures should have been provided to reduce sound amplifications in addition to the provisions of green belt and hollow brick envelop for crushers so that the noise level is kept within prescribed standards given by CPCB/KSPCB. This condition is applicable only in such cases if a crusher is adjacent to the quarry.</p> | <p>There is no crusher unit near the quarry area, so there will be no air or sound pollution due to crusher unit happens. The project has provided ear plugs to the labors to reduce the impact of noise generation from the machines. Vegetation around the mining area will help to reduce noise and air pollution. This helps the noise level kept within prescribed standards. Labors to assure this, the project have monitored the noise level periodically by a NBEL accredited laboratory.</p> | <p>The project is not having crusher at the site. There is no residential dwelling unit within 100 meters of the project apart from the labor residing in the office building area. The noise levels were monitored through MoEF&CC recognised laboratory. The joint committee also monitored the noise levels during the site inspection and observed that the levels are within prescribed standards.</p> |
| <p>14.</p> | <p>The workers on the site should be provide with the required protective equipment such as ear muffs, helmet, etc.</p> | <p>The project proponent ensures that all workers on-site are provided with the necessary protective equipment, including ear muffs, helmets, and other safety gear, to prioritize their health and safety. Proper adherence to</p> | <p>Complying with. During the site inspection, it was observed that personal protective equipment such as safety shoe,</p> |

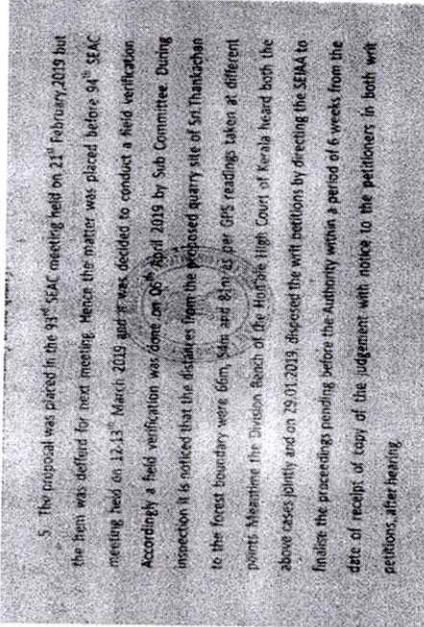
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| | | <p>safety protocols is strictly maintained to create a secure and compliant working environment.</p>  | <p>helmet, etc. were provided for the workers.</p> |
| 15. | <p>Garland drains with clarifiers to be provided in the lower slopes around the core area to channelize storm water.</p>  | <p>The project proponent ensured that all storm water from the mining area flow in to the pond. The project has constructed storm water drains in the lower slopes of the project area for effective management of storm water. This helps to channelize the storm water to the rain water collection pond and the most of the debris are settling down at the bottom of the pond. The clarifiers are also installed.</p>  | <p>During the site inspection, it was observed that the rain water gets accumulated at the lower levels of the quarry due to natural gradient. PP provided sedimentation ponds for arresting the silt flowing out of the quarry area.</p> |

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| <p>16.</p> | <p>The transportation of minerals should be done in covered trucks to contain dust emissions. The proponent should plant trees at least 5 times of the loss that has been occurred while clearing the land for the project. SEAC should assess the number of trees in each project site before the issuance of EC so as to ensure the promptness in planting.</p> | <p>To arrest the dust emission while transportation of materials, the project assures the trucks are covered before it leaving the project site. As part of concurrent eco-restoration, the project planted various saplings in the project area as a compensation of loss of trees while the project is clearing the land for mining.</p> | <p>Complying with. During the site inspection, it was observed that the vehicles carrying the quarry material were covered. Based on the information provided, plantation of 250 no. of saplings was made in the project area. The saplings include Kajra, Mango, Karanja, Malabar plum, etc.</p> |
| <p>17.</p> | <p>Explosives should be stored in magazines in isolated place specified and approved by the Explosives Department.</p> | <p>As per the stipulation of competent authority, the project has been storing the explosives in magazine. The magazine is situated in an isolated place specified and approved by the explosives department.</p>  | <p>Complying with. During the site inspection, it was observed that the explosives were stored in a magazine located in an isolated area. PP obtained permission from PESO for the storage of explosives.</p> |
| <p>18.</p> | <p>A minimum buffer distance of 100 m from the boundary of the quarry to the nearest dwelling unit or other structures, not being any facility for mining shall be provided.</p> | <p>A Minimum buffer distance of 100 m from the boundary of the quarry to the nearest dwelling unit or other structure, not being any facility for mining is provided.</p> | <p>Complying with. During the site inspection, it was observed that there is no residential dwelling within 100 meters of the quarry. The labor working at the quarry are residing in the office area (owned by the project proponent). The joint committee also noted that "a built structure (proponent own</p> |

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| <p>19.</p> | <p>50 m buffer distance should be maintained from forest boundaries.</p> | <p>Statutory safe distance shall be maintained without fail.</p>  | <p>office) is located at 22 m from the project boundary. The nearest house is at a distance of 177 meters from BP1 in NW direction. The area is not densely populated."</p> <p>Complied. The SEAC during the appraisal of the proposal for granting the environmental clearance, conducted field verification on 06.04.2019. "During inspection, SEAC noticed that the distances from the proposed quarry site of Sri. Thankachan to the forest boundary were 66 m, 54 m and 81 meters as per the GPS readings taken at different points."</p> | <p>The SEAC during the appraisal of the proposal for granting the environmental clearance, conducted field verification on 06.04.2019. "During inspection, SEAC noticed that the distances from the proposed quarry site of Sri. Thankachan to the forest boundary were 66 m, 54 m and 81 meters as per the GPS readings taken at different points."</p> | <p>Details pertaining consents and permissions are provided in the main report.</p> |
| <p>20.</p> | <p>Consent from Kerala State Pollution Control Board under Water and Air Act(s) should be obtained before initiating mining activity.</p> | <p>Consent issued from Kerala state pollution control board (file no: KSPCB/KZ/ICO/10081982/2025 dated 14-03-2025 valid up to 04-06-2027.</p> | <p>office) is located at 22 m from the project boundary. The nearest house is at a distance of 177 meters from BP1 in NW direction. The area is not densely populated."</p> <p>Complied. The SEAC during the appraisal of the proposal for granting the environmental clearance, conducted field verification on 06.04.2019. "During inspection, SEAC noticed that the distances from the proposed quarry site of Sri. Thankachan to the forest boundary were 66 m, 54 m and 81 meters as per the GPS readings taken at different points."</p> | <p>The SEAC during the appraisal of the proposal for granting the environmental clearance, conducted field verification on 06.04.2019. "During inspection, SEAC noticed that the distances from the proposed quarry site of Sri. Thankachan to the forest boundary were 66 m, 54 m and 81 meters as per the GPS readings taken at different points."</p> | <p>Details pertaining consents and permissions are provided in the main report.</p> |

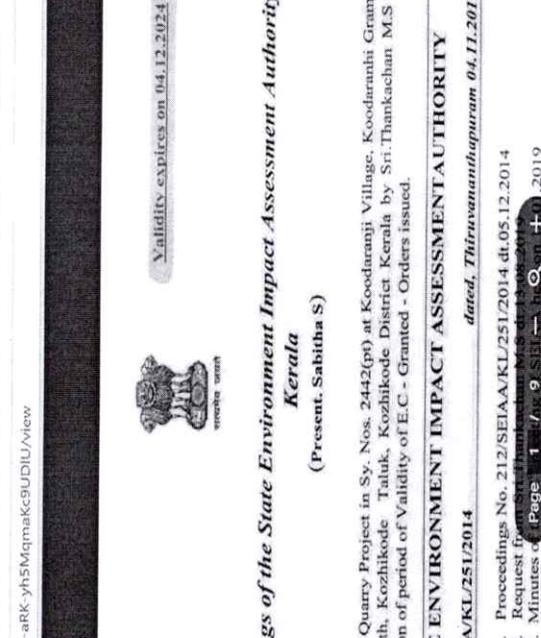
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| 21. | <p>All other statutory clearances should be obtained, as applicable, by project proponents from the respective competent authorities including that for blasting and storage of explosives.</p> | <p>All statutory clearances, approvals, licenses are obtained from concerned authorities. All conditions stipulated in such approvals are strictly followed.</p> <ul style="list-style-type: none"> D&O license issued by Koodaranji Grama Panchayath vide license number A3 73/2021 dated 01/04/2021 valid up to 31/03/2026 Petroleum and explosive safety organization (formerly dept. of explosives) license number E/SC/KL/22/1413(E65549) valid from 25/03/2021 to 31/03/2026 | |
| 22. | <p>In the case of any change(s) in the scope of the project, extent quantity, process of mining technology involved or in any way affecting the environmental parameters/impacts as assessed, based on which only the E.C is issued, the project would require a fresh appraisal by this Authority, for which the proponent shall apply and get the approval of this Authority.</p> | <p>In case of any change(s) in the scope of the project, the proponent will apply for fresh appraisal to get the Environmental Clearance.</p> | <p>PP agreed upon.</p> |
| 23. | <p>The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.</p> | <p>To enhance the safety and eco-friendly mining, if the authority instructs to add additional safeguard measures subsequently, the project will be complied with.</p> | <p>PP agreed upon.</p> |

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| <p>24.</p> | <p>The stipulations by Statutory Authorities under different Acts and Notifications should be complied with, including the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.</p> | <p>The stipulated orders and directions under different act and notification including EIA notification will be scrupulously followed.</p> | <p>PP agreed to comply with. The details of the consents/permissions/licenses obtained by the project are provided in the brief introduction.</p> |
| <p>25.</p> | <p>The project proponent should advertise in at least two local newspapers widely circulated in the region, one of which (both the advertisement and the newspaper) shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Environment Impact Assessment Authority (SEIAA) office and may also be seen on the website of the Authority at www.seiaakerala.org. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same signed in all pages should be forwarded to the office of this Authority as confirmation.</p> | <p>An advertisement in two local newspapers regarding Environmental Clearance accorded to the quarry project was given within the stipulated period and the copy of the same was submitted at SEIAA Kerala.</p> | <p>Complied. Based on the information provided, it is observed that advertisement was made in newspapers dated 12.12.2019.</p> |
| <p>26.</p> | <p>The Environmental Clearance shall be put on the website of the company by the proponent.</p> | <p>A copy of the Environment Clearance letter was submitted to the Panchayath Office. The project proponent did not receive any suggestions / representation from anywhere while the processing the proposal therefore does not give the copy of</p> | <p>Complying with. Based on the information provided, copy of the environmental clearance was uploaded to project website.</p> |

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| | <p>clearance letter to anyone. The project's website is https://www.mathalikkunelquarry.com/ The EC is uploaded in the website.</p> | |
| <p>https://drive.google.com/files/d/10LqdWmHIGsdintU-aRK-yh5MiqmaKc9UBIU/view</p> |  | <p>27. Proponent shall submit half yearly reports in soft copy and SEIAA will upload it on the website.</p> |
| | <p>Based on the information available with this office, PP submitted the latest six-monthly compliance report for the period from October 2024 to March 2025 vide email dated 28.04.2025. A copy of the same was uploaded to project website.</p> | |
| <p style="text-align: right;"><i>A. Juvath Kk</i></p> | | |

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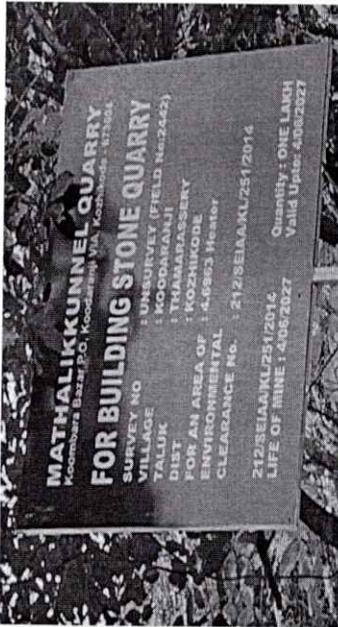
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COMPLIANCE REPORT

On the non-compliance of EC conditions observed during the field inspection of subcommittee members in Granite Building Stone quarry project of Sri. Thankachan Mathalikkunnel on 19/10/2024 and discussed in 153rd meeting of SEIAA Kerala as 153.09, held on 21st to 22nd of February 2025.

VILLAGE : KOODARANHI
TALUK : KOZHIKOD Page 1 / 152

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| <p>28.</p> | <p>The details of Environmental Clearance should be prominently displayed in a metallic board of 3 ft x 3 ft with green background and yellow letters of Times New Roman font of size of not less than 40. Sign board with extent of lease area and boundaries shall be depicted at the entrance of the quarry, visible to the public.</p> | <p>The conditions of the environmental clearance prominently displayed in a metallic board of 3 ft x 3 ft with green background and yellow letters of Times New Roman font was installed. Sign board is also displayed showing lease area and boundaries at the entrance of the quarry.</p>  | <p>Complied. During the site inspection, it was observed that EC details were displayed at the project site.</p> |
| <p>29.</p> | <p>The proponent should provide notarized affidavit (indicating the number and date of Environmental Clearance proceedings) that all the conditions stipulated in the EC shall be scrupulously followed.</p> | <p>The proponent has provided notarized affidavit (indicating the number and date of Environmental Clearance proceedings) that all the conditions stipulated in the EC have been scrupulously followed.</p> | <p>Based on the information provided, it is observed that the affidavit dated 27.01.2020 was submitted to SEIAA Kerala.</p> |
| <p>30.</p> | <p>No change in mining technology and scope of working should be made without prior approval of the SEIAA, No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, as applicable.</p> | <p>Change in mining technology, scope of working & further expansion or modifications in the mine will be carried out only after with a prior approval of the SEIAA.</p> | <p>PP agreed upon.</p> |
| <p>31.</p> | <p>The Project proponent shall ensure that no natural water course and/or water recourses shall be obstructed due to any mining operations.</p> | <p>The project proponent ensures that no natural water courses or water resources are obstructed as a result of mining operations. All necessary safeguard measures are in place to protect the seasonal flow</p> | <p>During the site inspection, no natural water course /spring/nallah was observed in the project area. A channel was provided for the</p> |

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| | <p>Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.</p> | <p>passing outside the mine lease, thereby upholding environmental integrity and compliance with regulatory requirements.</p> | <p>seasonal water flow coming from south east side of the boundary of the project area.</p> |
| <p>32.</p> | <p>The top soil, if any, shall temporarily be stored at earmarked site(s) only for the topsoil shall be used for 1and reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only. The maximum height of the dumps shall not exceed 8m and width 20. and overall slope of the dumps shall be maintained to 45°. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. In critical areas, use of geo textiles shall be undertaken for stabilization of the dump. The entire excavated area shall be backfilled monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining</p> | <p>The top soil is temporarily stored at earmarked site(s) only for the topsoil shall be used for land reclamation and plantation. The over burden (OB) generated during the mining operations also stacked at earmarked dumpsite(s) only. The maximum height of the dumps is not allowed to exceed 8m and width 20m and overall slope of dumps are maintained to 45°. The OB dumps are scientifically vegetated with suitable native species to prevent erosion and surface runoff.. The entire excavated area will be backfilled at the reclamation period. Monitoring and management of rehabilitated areas will continue until the vegetation becomes self-sustaining.</p> | <p>The details pertaining to the dumping of overburden are provided under the compliance status of general condition no. 4 & 5.</p> |
| <p>33.</p> | <p>Catch drains and siltation pond of appropriate size shall be constructed around the mine working, mineral and OB dumps to prevent run-off of water and flow of sediments directly into the river and other water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains shall be regularly de-silted particularly after</p> | <p>The project proponent ensured that all storm water from the mining area flow in to the pond. The project has constructed storm water drains in the lower slopes of the project area for effective management of storm water. This helps to channelize the storm water to the rain water collection pond and the most of the debris are settling down at the bottom of the pond. The clarifiers are under construction.</p> | <p>During the site inspection, it is observed that the rain water gets collected at the lower levels of the quarry. The collected water is sent to sedimentation ponds for arresting of silt. Collected water is utilised for the quarry operations.</p> |

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| 34. | <p>monsoon and maintained properly.</p> <p>Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of PM 10 and PM2.5 such as haul Road, loading and unloading points and transfer points -it shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.</p> | <p>Scrupulously follows the directions contained and ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.</p> | <p>Complying with. During the site inspection, it was observed that PP provided fixed and mobile water sprinklers for suppression of the dust. The ambient air quality was monitored through MoEF&CC recognised laboratory. The joint committee also carried out the monitoring of particulate matter levels. As per the monitoring data, the particulate matter levels at the project found to be conforming to prescribed standards.</p> |
| 35. | <p>Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.</p> | <p>To prevent dust emission, 17 stationary sprinklers and water tanker sprinklers are using in the project site. This help to suppress dust during the time summer season. The monitoring of the air quality through a State Pollution Control Board accredited laboratory helps the project proponent to maintain the air quality within the permissible limit.</p> | <p>Complying with. Based on the information provided, it is observed that the noise levels were monitored by CPCB during joint inspection carried out in October 2024. The noise levels found to be conforming to prescribed standards.</p> |
| 36. | <p>Measures should be taken for control of noise levels below 85dBA in the work environment.</p> | <p>Measures have been taken for the control of noise levels below 85DdBa in the work environment.</p> | <p>Complying with. Based on the information provided, it is observed that the noise levels were monitored by CPCB during joint inspection carried out in October 2024. The noise levels found to be conforming to prescribed standards.</p> |
| 37. | <p>The funds earmarked for environmental protection measures and CER activate should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Slate Environment Impact Assessment Authority (SEIAA) office.</p> | <p>The funds earmarked for environmental protection measures and CER activities are being kept in separate account and have not been diverted for other purposes. Year wise expenditure will be reported to the State Environment Impact Assessment Authority (SEIAA) office.</p> | <p>PP agreed upon. The details pertaining CER are provided under specific condition no.2. Based on the information provided, it is observed that an expenditure of Rs.42.34 lakhs was made on</p> |

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| | | | environment protection measures till date. |
| 38. | <p>The Regional Office of MOEF & CC located at Bangalore shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (S) of the Regional Office by furnishing the requisite data/information/monitoring reports.</p> | <p>The Regional office of MOEF &CC located at Bangalore will monitor compliance of the stipulated conditions. The project authorities will extend full cooperation to the officer(S) of the Regional Office by furnishing the requisite data/information/monitoring reports.</p> | <p>PP agreed upon.</p> |
| 39. | <p>Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.</p> | <p>Strictly follows the rules and scrupulously follows the directions contained.</p> | <p>Upon perusal of the records available with this office, it is observed that no appeal was filed against this environmental clearance. However, one Original Application (OA no. 93 of 2024) is pending before Hon'ble NGT Chennai Bench.</p> |
| 40. | <p>Concealing the factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.</p> | <p>Strictly follow the rules, if any factual data is concealed or false/fabricated data is submitted and failure to comply with any of the conditions mentioned above is found.</p> | <p>PP agreed upon.</p> |
| 41. | <p>The SEIAA may revoke or suspend the order, for non-implementation of any of the specific or this implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or</p> | <p>SEIAA can revoke any order if any of the specific or this implementation of any of the above conditions is not satisfactory.</p> | <p>PP agreed upon.</p> |

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| | stipulate any further condition in the interest of environment protection. | | |
| 42. | The above conditions shall prevail notwithstanding anything to the contrary, in consistent, or simplified, in consistent, or simplified, contained in any other permit, license on consent given by any other authority for the same project | Yes, all the above conditions shall prevail not withstanding anything to the contrary, in consistent, or simplified, contained in any other permit, license on consent given by any other authority for the same project. | PP agreed upon. |
| 43. | The Environmental Clearance will be subject to the final order of the courts in any pending litigation related to the land or project, in any court of law. | Yes, the Environmental Clearance is subjected to the final order of the courts in any pending litigation related to the land or project, in any court of law. | PP agreed upon. |
| 44. | The mining operation shall be restricted to above ground water table and it should not intersect ground water table. | The mining operation has been restricted to above ground water table and it will not intersect ground water table. | During the site inspection, no ground water intersection/ seepage was observed. |
| 45. | All vehicles used for transportation and within the mines shall have 'PUC' certificate from authorized pollution taking center. Washing of all vehicles shall be inside the lease area. | All vehicles used for transportation and within the mines are with 'PUC' certificate from authorized pollution taking center. Washing of all vehicles are allowed only inside the lease area. | Complying with. Based on the information provided, it is observed that PUC of the vehicles transporting the quarry material are monitored regularly. |
| 46. | Project proponent should obtain necessary prior permission of the competent authorities for drawal of requisite quantity of surface water and ground water for the project. | Project proponent has obtained necessary prior permission of the competent authorities for drawal of requisite quantity of surface water and ground water for the project. | PP agreed upon. |
| 47. | Regular monitoring of flow rates and water quality upstream and downstream of the springs and perennial nallahs flowing in and around the mine lease area shall be carried out and reported in the six monthly reports to SEIAA. | Regular monitoring of flow rates and water quality of seasonal stream flowing adjacent the mine lease area will be carried out and reported in the six monthly reports to SEIAA. | PP agreed upon. |

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| 48. | Occupational health surveillance program of the workers should be under taken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. | Occupational health surveillance program of the workers will be done periodically to observe any contractions due to exposure to dust and corrective measures will be taken, if needed. | Complying with. Based on the information provided, it is observed that medical checkup of the employees was carried out in April 2025. |
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Environmental Clearance dated 05.12.2014:

Specific Conditions:

| S.No. | Condition | Observations of Regional Office |
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| 1. | Considering the steep slope and the presence of natural vegetation like bamboo, a buffer distance of 50 m. has to be left from the rocky area with natural vegetation. This area is reported to be revenue land. | Compliance to this condition is already provided under general condition no.19 of EC dated 04.11.2019. |
| 2. | Pockets of thick overburden are seen in the area. It must be stacked in designated place for future restoration purpose. | Compliance to this condition is already provided under general condition no.5 of EC dated 04.11.2019. |
| 3. | Steep cuttings are seen in the quarry on the NE side of the lease. Quarrying to be stopped immediately in this area and demarcated with fences as danger zone. | PP agreed upon. |
| 4. | There must be mechanism to trap silt in the stream by means of low-level check dams or by any other structures. | Compliance to this condition is already provided under general condition no. 15 of EC dated 04.11.2019. |
| 5. | The approach road to the site needs to be developed with hard surface. Water must be sprinkled to suppress to dust. | Compliance to this condition is already provided under general condition no.3 & 8 of EC dated 04.11.2019. |
| 6. | Quarry must have definite working plan (not making haphazard pits). | The Department of Mining & Geology, Kozhikode District approved the scheme of mining with progressive mine closure plan for the lease area of 3.38 ha. in June 2020. As per the approved mining plan, the life of the mine is 11 years. |

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| | | The Department of Mining & Geology, Kozhikode District approved the scheme of mining with progressive mine closure plan for the quarry permit area of 0.8710 ha. in February 2018. As per the approved mining plan, the life of the mine is 5 years. |
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General Conditions:

All the general conditions of this environmental clearance are covered under general conditions of the environmental clearance dated 04.11.2019. Hence no separate compliance status is provided.



Scientist Enar Adapa
Scientist "E" / Additional Director (S)
Ministry of Environment, Forest & Climate Change
Integrated Regional Office
Kendriya Sadan, Koramangala
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